

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6671

ANSWERED ON:09.05.2000

NURSING HOMES/SCHOOLS

SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI;SURESH KODIKUNNIL;TARUN GOGOI

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item regarding Untrained nurses working in Delhi Nursing Homes appearing in the `Dainik Jagran` dated February 1, 2000;
- (b) if so, the facts of the matter reported therein;
- (c) the reaction of the Government thereto;
- (d) the number of recognised nursing schools functioning in the country at present, State-wise;
- (e) the criteria for the recognition of these schools;
- (f) whether some illegal and fake nursing schools are running in the country; (g) if so, whether the Government have conducted any survey regarding such Nursing Homes/Schools;(h) if so, the number of cases detected during the last three years and the current year, State-wise especially in Delhi; and (i) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (INDEPENDENT CHARGE)

(SHRI N.T. SHANMUGAM)

(a) Yes, Sir.

(b) The reported statement by the President, Indian Nursing Councils with reference to Nursing Schools run without approval of the INC, non-availability of trained teachers in those schools, lack of uniformity in the training process, proposals for amendment of Indian Nursing Council Act, appointment of unqualified nurses in Nursing Homes of Delhi and shortage of nurses in the country.

(c) The Indian Nursing Council, which is a Statutory Organization responsible for regulating the professions of Nursing and recognition of Nursing Schools in the country, is already seized of the matter. The Indian Nursing Council has already taken up the matter with all hospitals in Delhi and New Delhi including private hospitals pointing out that it is essential that any person who is employed by a Nursing Home/Hospital to work as Nurse should possess the Nursing qualifications recognized by the Indian Nursing Council and must be registered with the State Nursing Councils. The Indian Nursing Council has advised all State Governments and State Nursing Councils to amend their respective Nursing Council Act to empower the Indian Nursing Council to inspect all Nursing Homes and Hospitals to verify that the Nurses with recognised qualifications and registered with the State Nursing Councils are appointed.

(d) A statement is at Annexure-I.

(e) The criteria for recognition of these schools is laid down in Section 10(2)(4) of The Indian Nursing Council Act, 1947.

(f) The Indian Nursing Council, a Statutory Body, is responsible to establish a uniform standard of training for nurses, midwives and health-visitors. To achieve this goal it conducts inspection of the Nursing Institutions after every three years to ensure the standard of Nursing Education in the country. The Nursing Institutions not maintaining the standard of education as per the norms prescribed by the Council are intimated of the deficiencies for rectification of the same. The institutions failing to make up the deficiencies are derecognised.

ANNEXURE-I

LIST OF RECOGNISED SCHOOLS OF NURSING IN INDIA (STATE- WISE)

S.No. STATE NO. OF SCHOOLS

2. ANDHRA PRADESH	67
3. ARUNACHAL PRADESH	1
4. ASSAM	5
5. BIHAR	6
6. DELHI	14
7 GOA	1
8. GUJARAT	18
9. HARYANA	1
10. KARNATAKA	82
11. KERALA	50
12. MIB	7
13. MADHYA PRADESH	3
14. MAHARASHTRA	37
15. MANIPUR	1
16. MEGHALAYA	1
17. MIZORAM	3
18. NAGALAND	1
19. ORISSA	4
20. PUNJAB	16
21. RAJASTHAN	5
22. SIB	15
23. TAMIL NADU	31
24. UTTAR PRADESH	10
25. WEST BENGAL	20